

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-21/2008(Pt.)/3503/A

From :- Smti Jayashree Bora,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, The Joint Registrar,  
Gauhati High Court,  
Itanagar Permanent Bench,  
Naharlagun.

Dated Guwahati, <sup>th</sup> 8 April, 2024.

Sub:- **Earned leave.**

Ref:- No. HC (IB)-VIG/01/2024/198-202 Dated the 28<sup>th</sup> March, 2024.  
No. HC (IB)-VIG/01/2024/207-11 Dated the 1<sup>st</sup> April, 2024.

Sir,

With reference to the above, I am directed to inform you that Shri Yomge Ado, Member Secretary, Arunachal Pradesh State Legal Services Authority, Itanagar has been granted **eleven days earned leave w.e.f. 08.04.2024 to 18.04.2024, along with station leave permission w.e.f. 06.04.2024 to 21.04.2024**, subject to submission of his fresh leave application in prescribed format as well as the Leave Admissibility Report in the Itanagar Permanent Bench. Further, he is to hand over charge to the next senior most Officer at the station, as per rules.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-21/2008(Pt.)/3504-3505/A, dated** , 08-04-2024

Copy to:

1. Shri Yomge Ado, Member Secretary, Arunachal Pradesh State Legal Services Authority.

✓ 2. The Project Manager, Gauhati High Court.

13/04/24  
**JT. REGISTRAR (VIGILANCE)**  
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